

**FIR No. 198/2018
Case No. 7023/18
PS RG**

Hearing through VC

07.08.2020

Present : Ld. APP for the state.

Sh. Raj Kumar, for counsel for complainant.

None for accused persons.

Reader, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

It is submitted by counsel for complainant that complainant has already expired.

It has been informed by Reader that despite due intimation, none has appeared on behalf of the accused persons through VC.

Considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Be put up for appearance of accused persons/ purpose fixed on 19.01.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
07.08.2020

**E FIR No. 65/19
Case No. 17/2020
PS RG**

Hearing through VC

07.08.2020

Present : Ld. APP for the state.

None for accused.

Heard. File is perused.

I take cognizance of the offence (s)

Issue summons to accused for next date.

Be put up on 09.03.2021.

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**FIR No.735/17
Case No. 2333/19
PS RG**

Hearing through VC

07.08.2020

Present : Ld. APP for the state.

None for accused Rajesh Malhotra.

IO SI Vikram, Reader, Naib Court and both the stenographer.

Sh. Anant Dubey, Counsel for accused Ram Murti Yadav.

All the above joined through Video Conferencing.

It has been informed by Reader that despite due intimation, none has appeared on behalf of the accused Rajesh Malhotra through VC.

Counsel for accused Ram Murthi seeks adjournment by submitting that he needs some time to move appropriate application u/s 207 CrPC for obtaining certain documents which are relevant for making effective submissions on the point of charge.

Heard. In view of the above submissions and considering the interest of justice, matter stands adjourned for today. Considering the interest of justice, no adverse order is passed today.

Be put up for aforesaid purpose/ purpose fixed on 05.01.2021.

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MM (West)/THC/Delhi
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FIR No. 879/16
Case No. 14/2020
PS RG

Hearing through VC

07.08.2020

Present : Ld. APP for the state.

None for accused.

Heard. File is perused.

I take cognizance of the offence (s)

Issue summons to accused for next date.

Be put up on 09.03.2021.

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07.08.2020





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**FIR No.51/18
Case No. 2061/18
PS RG**

Hearing through VC

07.08.2020

Present : Ld. APP for the state.

In view of the restricted functioning of the court, previous order be complied with afresh for next date.

Be put up for appearance of accused/ FP on 27.02.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
07.08.2020





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**CC No.24150/16
PS RG**

Hearing through VC

07.08.2020

Present : None.

In view of the restricted functioning of the court, previous order be complied with afresh for next date.

Be put up for PSE on 09.03.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
07.08.2020





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**FIR No. 354/18
Case No. 6503/18
PS RG**

Hearing through VC

07.08.2020

Present : Ld. APP for the state.

Sh. Rajiv Kumar, counsel for accused Joraver Singh.

Reader, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

Matter is at the stage of arguments on the point of charge/
notice.

Counsel for accused seeks adjournment on the ground that
accused is not available.

In view of the above submissions and considering the
interest of justice, matter stands adjourned.

Be put up for appearance of accused/ purpose fixed on
05.01.2021.

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MM (West)/THC/Delhi
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